

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 16430 - JK (LD) of 2025**

**DATED: - 10 - 11 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Finance Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

Secretary to Government

Dated:- 10- 11 - 2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Finance Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
10.11.25

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 16430 – JK (LD) of 2025 dated 10.11.2025.**

<b>S No.</b>	<b>Title of the case</b>	<b>OIC</b>
<b>1</b>	Case titled Narinder Kumar Versus U.T of J&K and another in O.A. No. 695/2025.	<b>Mr. Trikansh Bhushan, Under Secretary, Finance Department.</b>
<b>2</b>	Case titled Mohammad Hazzak Lohar & Anor. Vs Commissioner State Taxes of J&K & Anor. WP (C) No. 2434/2025.	<b>Mr. Mohammad Zubair Latoo, STO (Enforcement) South HQ Lower Munda.</b>
<b>3</b>	Case titled Syed Sajad Hussain Vs U.T of J&K & Ors in W.P. (C.) No. 2406/2025.	<b>Mr. Shakoor Ahmad, STO Circle Ganderbal.</b>
<b>4</b>	Case titled Santosh Kumari Versus Accountant General (A&E) J&K and Ladakh and Ors. in WP (C) No. 629/2022.	<b>Mr. Ashok Bhardaj, Accounts Officer, Treasury Officer, Majalta.</b>
<b>5</b>	O.A No. 1162/2025 titled Aman Sharma and Others Vs. UT of J&K and Others.	<b>Sh. Parveen Kumar, Accounts officer.</b>
<b>6</b>	O.A No. 1106/2025 titled Vishal Langer Vs. UT of J&K and Others.	<b>Sh. Abdul Majid, Accounts officer.</b>

